

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CP No.060/00056/2017 IN Date of decision: 26.07.2017.
OA No.060/01065/2014

...
CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)

...

Om Parkash Bagri S/o Sh. Sri Ram, aged 62 years, Ex-Postal Assistant, Hisar Head Office, Village and Post Office Khulana, Tehsil Hansi, District Hisar.

...PETITIONER

(Present : Mr. Rohit Seth, Advocate).

VERSUS

Colonel (Retired) Sukhdev Raj, Chief Postmaster General, Haryana Circle, Ambala-133001.

...RESPONDENT

(Present : Mr. V.K. Arya, Advocate)

ORDER (ORAL)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The order dated 30.06.2017 alongwith calculation sheet filed on behalf of the respondent today, in the court, is taken on record.

In view of the order dated 30.06.2017 and calculations of the amount paid, the instant Contempt Petition has become infructuous, which is hereby dismissed as such, as prayed for.

(UDAY KUMAR VARMA)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 26.07.2017.

'rishi'

FORM NO. 3
[See rule 11]
CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
SECTOR 17 E

DIARY No....1330 / 2017... Location Code/Name: (60 / CHANDIGARH)

CP(Civil/Criminal)...CIVIL... INO.A./1065/2014...

Between....OM PARKASH BAGRI....Petitioner(s)

By....ROHIT SETH....

{Name of the counsel, if any}

And....COL. (RETD.) SUKHDEV RAJ....Respondent(s)

By....B.B. SHARMA, ADVOCATE....

{Name of the counsel, if any}

Subject....

Department...

REPORT OF THE SCRUTINY OF CONTEMPT PETITION [CIVIL/CRIMINAL]

1	Whether The Name (including As Far As Possible, The Name Of Father/mother /husband), Age, Occupation And Address Of The Petitioner(s) And The Respondent(s) Are Given ?
2	Whether The Parties Impleaded As Petitioner(s) And Respondent(s) Are Proper ?
3	Nature Of The Contempt (Civil Or Criminal) And The Provisions Of The Act Invoked ?
DOJ	11/09/2015
4 (a)	Date Of Alleged Contempt ? 11/09/2015
(b)	Date Of Filing Of The Contempt Petition? 11/05/2017 Date Of Issued 14/09/2015
(c)	Whether The Petition Is Barred By Limitation Under Section 20 Of The Contempt Of Courts Act, 1971?
(f)	Whether Three Complete Sets Of The Paper-books Have Been Filed ?
(g)	Whether Equal Number Of Extra Copies Of Paper-books Have Been Filed In Case There Are More Respondent(s) Than One ?
5 (a)	Whether The Grounds And Material Facts Constituting The Alleged Contempt Are Given ?
(b)	Whether The Grounds And Facts Alleged In The Petition Are Divided Into Paragraphs And Numbered ?
(c)	Whether The Petition Is Accompanied By Supporting Documents Or Certified/photostat (attested) Copies Of The Originals Thereof ?
(d)	If The Petitioner Relies Upon Any Other Document(s) In His Possession, Whether Copy Of Such Document(s) Is/are Filed Along With The Petition ?
(e)	Whether The Petition And Its Annexures Have Been Filed In A Paper-book Form And Duly Indexed And Paginated ?
6	Whether The Nature Of The Order Sought From The Tribunal Is Stated ?
7	Whether The Petition Is Supported By An Affidavit Sworn To By The The Petitioner Verifying The Facts Relied Upon ?

8 Whether The Petitioner Or His Advocate Have Signed The Petition Indicating The Place And Date ?

9 In Case Of Civil Contempt Whether The Petition Is Accompanied By A Certified Copy Of The Judgment/decreet Order/writ/undertaking Alleged To Have Been Disobeyed By The Alleged Contemner ?

10 (a) In Case Of Criminal Contempt, Not Covered By Section 14* Of The Contempt Of Court Act, Whether The Petitioner Has Produced The Consent Obtained From The Attorney-Solicitor-General

(b) If Not, Whether The Petition Contains The Reasons Thereof ? * Contempt Committed In The Presence Or Hearing Of The Member(s)

(*) Contempt Committed in the presence or hearing of the Member(s)

11 Whether The Petitioner Had Previously Made A Contempt Petition On The Same Facts ? If So, Have The Following Been Furnished :

11 (a) Number Of The Petition ?

(b) Whether The Petition Is Pending ? And

(c) If Disposed Of, Nature/result Of The Disposal With Date ?

12 Whether The Draft Charges Are Enclosed In A Separate Sheet ?

FOR ATTENTION

Orders on the administrative side have to be obtained from the Chairman/Vice Chairman or Member designated in case of action for criminal contempt, as required by rule 7(ii) before placing for preliminary hearing,

A. The proposed contempt petition arises out of order.

dated....11/09/2015.... Passed by a Bench consisting of
...HON'BLE MRS. RAJWANT SANDHU (Member (A))...
...HON'BLE DR. BRAHM AVTAR AGRAWAL (Member (J))....

The petitioner(s) contention is that the aforesaid order of the Tribunal has not been complied with and the respondent(s) has/have committed contempt. The papers are in order.

May list the CP before the Bench for preliminary hearing Under Rules 7(i) of the CAT(Contempt of Courts Rules 1992).

B. The Contempt Petitioner(s)(civil)/Criminal is defective in respect of item No.

..... and

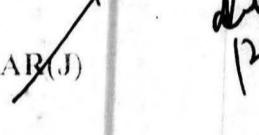
(a)Petition has not been filed in durable white foolscap folio paper of Metric A-4 size (30.5 cm long & 21.5 cm wide) with a left margin of 5 cm and rightly margin 2.3 cm. Please also ensure that the parties arrayed in the CP should be made as parties in OA.

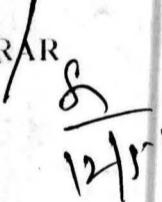
If approved we may notify the Contempt Petition under objection to be rectified within seven days.

LIST DATE...08/09/2015


DEALING ASSISTANT


SECTION OFFICER


DEPUTY REGISTRAR (J)


JOINT REGISTRAR


Dealing Assistant
11/09/17


Section Officer
11/09/17


Deputy Registrar (J)
11/09/17

Location Code/Name: (60 / CHANDIGARH)
Diary No: 1330/2017
Case No: C.P. / 0661000561/2017
Applicant(s) Name: OM PARKASH BAGRI
Respondent(s) Name: COL. (RETD.) SUKHDEV RAJ
Applicant Advocate: ROHIT SETH
Respondent Advocate:
Ministry/Department:
Subject:

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1	Op With Annexure	1- 26
	order dt. 30/6/17	27-28

CAT Orders ✓

Decided on 26/11/11

Issued on

Certified that the file is complete in all respects

Signature of S.O.


Signature of Deal Hand